

GOVERNMENT OF INDIA  
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI, DATED: 3.10.1979

NOTIFICATION  
INCOME TAX

No. 3027 (F.No.261/3/79-ITJ): In exercise of the powers conferred by sub-section(1) of Section 122 of the Income-tax Act, 1961(43 of 1961) and of all other powers enabling it in that behalf, the Central Board of Direct Taxes hereby makes the following amendments to the schedule appended to its notification No.2383(F.No.261/7/78-ITJ) dated the 7th July, 1978 as amended from time to time.

In the said schedule under column 2 against Appellate Assistant Commissioner, A-Range, Madras the following shall be substituted:

1. Company Circle I, Madras(all Sections)
2. City Circle I, Madras
3. Special Survey Circle, Madras(All Sections)
4. Foreign Section, Madras
5. City Circle-II, Madras(All Sections)
6. City Circle VII, Madras(All Sections)
7. Salaries Circle I, Madras
8. Salaries Circle II, Madras
9. Refund Circle, Madras
10. City Circle-VI, Madras
11. Salaries Circle, Madras
12. City Circle V, Madras
13. Special Investigation Circle III, Madras.

This notification shall take effect from 8.10.1979

(S.K. Bhatnagar)  
Under Secretary

Central Board of Direct Taxes

Copy to:

1. The Commissioner of Income-tax, Tamil Nadu-I, Madras
2. The Registrar, Income-tax Appellate Tribunal, Bombay.
3. A.D.I.(R.S.& P) (Bulletin) New Delhi - 5 copies.
4. Ad-VI Section/E.D. Section

(S.K. Bhatnagar)

Under Secretary

Central Board of Direct Taxes.